

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6653 of 2026

A Naveen : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated November 18, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated November 25, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00324) dated December 11, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated November 18, 2025, sought the following information:

“I am an investor in PACL India Ltd. holding Certificate No. U2001XXXXXX, dated 24/08/2007, issued in the name of A. Naveen. When I checked the SEBI PACL Refund Portal, the status of my application shows: Your application could not be processed further as against the said PACL Certificate, land has been allotted as per the data provided by PACL Ltd. Under the RTI Act, 2005,

I kindly seek the following information:

1. *Copy of records/ data provided by PACL Ltd. to SEBI/Lodha Committee which shows that land was allotted against my Certificate No. U200125663.*
2. *Details of the said land survey number, village, district, plot size, location map, etc. purportedly allotted to me.*
3. *Whether SEBI/Lodha Committee has verified if physical possession of the said land was ever handed over to me.*

4. *Whether investors whose claims are shown as land allotted but who never received actual land possession are eligible for monetary refund”*

3. **Reply of the Respondent** –The respondent, in response to the application, informed that the information sought is not available with SEBI. Further, respondent has informed that the details of PACL Matters – Public Notices, Press Releases, Status Report, and FAQs, etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has not mentioned any specific ground for filing the appeal.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I also note that the respondent has provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: January 09, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA